Cases withdrawn by CBI

816. SHRIMATI KUSUM RAI: SHRI NAND KISHORE YADAV: SHRI KAMAL AKHTAR: SHRI PRAKASH JAVADEKAR:

Will the PRIME MINISTER be pleased to state:

- (a) the details of the cases withdrawn by CBI during last three years;
- (b) the reasons for withdrawal of cases by CBI during the said period, case-wise;

(c) whether Government has decided to withdraw case against Quattrochi, the main accused in Bofors scam; and

(d) if so, the details and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) 16 cases have been withdrawn by the CBI during the last three years. The case-wise details including the reasons of withdrawal are given in the Statement (*See* below).

(c) and (d) On the basis of CBI report and advice of Ld. Attorney General of India and Solicitor General of India, the Government has given its consent to withdraw the Court Case No. 2/2002 against Ottavio Quattrocchi, accused in the Bofors case under section 321 of Cr.P.C. CBI has filed an application before the trial Court of Ld. CMM, Delhi for the purpose.

Statement

Details of cases withdrawn by CBI during last 3 years i.e. 2006, 2007, 2008 and 2009 (upto 31.10.2009)

sı.	Case No. and	Allegation in brief	Date on	Reasons for
No.	Date of		which	withdrawal
	Registration and		Court	
	Name of		allowed	
	Accused		withdrawal	
			of case	
1	2	3	4	5
		2006		
1.	RC. 12(A)/1978 dt. 31.8.1978 ACB, Visakhapatnam	CC.6/80: The accused abusing his position as public servant obtained for himself pecuniary advantage to the extent of Rs. 2,250/- by accepting a new refrigerator 140 ltrs. costing Rs. 3250/- for Rs. 1,000/- only from M/s. Euhlar Engineers, VSKP.	24.4.2006	Accused not traceable despite all efforts. Case almost 30 years old.

	P.V. Krishna, the then Dy. Regional Manager, NMDC, Visakhapatnam	CC .7/80: The accused misappropriated an amount of Rs. 3,500/- obtained by him on 16.1.78 from M/s. Pathigalli Suryanarayana & Bros., VZM. as an advance towards the purchase of copper, brass and Aluminium scrap from NDMC Ltd. VSKP.		
2.	RC. 1/02-ACU (VII/V) dt. 14.4.02 AC.II Michel Philip Pinto-IAS (Retd) (MH:66) the then Chairman, JNPT and former Secretary, M/o Shipping and Transport, New Delhi (Pvt.) and others	The accused persons in collusion with each other caused wrongful loss to the extent of Rs. 5.16 crores to Jawahar Lal Nehru Port Trust (JNPT), Nhava Sheva (Maharashtra) and corresponding wrongful gain to M/s Ornate Multi Modal Carriers Ltd., Mumbai in the matter of award of contract of trans- portation of containers by Tractor Trolleys (TTs) for the period 2000 to 2003.	3.4.2006	On the represent tailon of the petitioner, the Central Government has decided to withdraw the case.
		2008		
3.	RC. 22(S)/1981 dt. 3.10.1981 ACB Visakhapatnam Bhagat Ram(A4) Manager, Anoop Singh Sundarlal, Commercial Agencies, Guntur	A1 to A4 of charge sheet are private persons and are partners of M/s. Anup Singh Sunder Lal, Commission Agents and M/s. K.V.S. Enterprises. All the accused entered into a criminal conspiracy to cheat SBI, Guntur causing loss to the tune of Rs. 49.50 lakhs.	31.12.2008	Three other co- accused were tried separately and acquitted on 29.10.2004. A4 is not traceable since date of registration of the case.
4.	RC. 7(A)/1968 dt.1.4.1968 ACB Bangalore Shri Govardhanagiri	The accused misappropriated Rs. 2,380/- from the cash collections of the Post Office.	23.4.2008	The accused last seen in the year 1968 and his whereabouts not known.

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5.	RC. 7(A)/1968 dt. 1.4.1968 ACB Bangalore Shri Gangadhara Mahadevappa Gotagi	The accused prepared 40-forged postal money orders purported to have been issued by Anekal Sub Post Office, Bangalore to his address and had fraudulently received Rs.7,500/	23.4.2008	The accused not traceable and the case more than 40 years old.
ό .	RC. 1(S)/94-SIG dt 3.8.1994. CC No. 248/98 Cletus Goma	Accused Cletus Goma, a Nigerian National opened an account in the SBI, Anna Salai Branch, Madras on the basis of forged passport and cheated the bank by withdrawing Rs. 1,58,500/- after depositing two forged Demand Drafts purportedly of M/s. Thomos Cook Al Rostamani Exchange Company, Dubai amounting to Rs. 82,500/- and Rs. 80,000/	25.09.2008	The accused not traceable. India does not have extradition treaty with Nigeria.
7.	RCCHG1994A00 19 dt. 9.5.1994 ACB Chandigarh 1. Shri Navpreet Virk 2. Shri Ranjit Oberoi 3. Shri Ranjit Singh	Shri N. Guru, RPO, Regional Passport Office, Chandigarh and Shri Balbir Singh Gupta, Supdt., O/o RPO, Chandigarh during the period 1992 to 1994 entered into criminal conspiracy with private persons with the object to cheat the Government and in pursuance of the said conspiracy the accused by abusing their official positions as servants passed and approved granting orders of the passport applications.	11.4.2009	Co-accused discharged by trial Court. The three persons not traceable. They, even if apprehended, would have been discharged in accordance with earlier decision of the Court.
8.	RC. 17(S)/86- SCB Chennai dt. 2.11.1986 SCB Chennai CC No. 2218/01 Prem Kumar Ojha	The accused persons entered into a criminal conspiracy and stealthily removed a cheque for Rs. 10,000/- issued to M/s Singh Brothers, Bombay, by Indian Oil Corporation, during transit. The cheque was altered for the amount of Rs. 5,68,000/- and	24.06.09	The accused not traceable for the last 20 years.

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withdrawn by opening fictitious account in the name of Amar Constructions in IOB, Chindadripet, Madras.

9.	RC. 12 and 15(S)/87-SCB Chennai dt. 20.8.87 and 14.9.87 CC No. 1791/02 A.M. Bhatia and	The accused opened account in Union Bank of India, Broadway, Chennai and Canara Bank, Guindy in fictitious company names and encashed forged DDs/Cheques by depositing in the said fictitious accounts. They also intercepted a cheque issued	01.07.09	The accused not traceable. The case is more than 20 years old and many of the witnesses have either expired or shifted and not
	R.K. Suri	for Rs. 75/- by BPCL to M/s Deep Agencies, Mumbai sent in ordinary post and altered the amount as Rs. 9,80,000/ This forged cheque was deposited in the above said accounts and cash withdrawn. The total amount Involved in this cheating is Rs. 9,80,000/		traceable.
10.	 RC. 6(S)/89- SCB Chennai dt. 03.5.1989 CC No. 1447/91 1. A.S. Kapadia 2. Mrs. Chaya 	The accused persons entered into a criminal conspiracy at Madras and other places during May, 88 and July, 88 and in pursuance of the conspiracy cheated the Indian Bank, Mount Road, Madras to the tune of Rs. 9.77 lakhs by way of	6.7.09	The original documents are neither available in the court nor in the office.
	Tejani CC No. 1783/01 1. P.P. Shetty 2. Ashish S. Kothare and 3. V.A. Kudva	bill discounting by producing false and forged bills. The total amount involved in this cheating is Rs. 9.77 lakhs.	2.7.09	Witnesses are not available at the given addresses in this 20 years old case. Hence, trial could not be proceeded with.
11.	RC 5(S)/91-SCB Chennai dt. 15.03.91 CC No. 6471/95	The accused persons conspired together and in pursuance of the said criminal conspiracy applied and obtained Indian Passports	30.06.09	The witnesses were not available in the given addresses and

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(Pvt.) (A3),

(Pvt.) (A4)

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A1-V.C. Kedar, from RPO Madras using false and forged school certificates, No Prop. of V.C.K. Travels amount involved. (Expired), A2-K. Mohamed Faizal, A3-E. A4-B. Razak, Ramachandran (Expired), A5-V. Moidu, A6-Sivasankaran Chandrababu and A7-Hasan Kattilpuram CC No. 6472/95 The accused persons entered into 30.06.09 a criminal conspiracy and in A1-V.C. Kedar, pursuance the of above Prop. of conspiracy applied for passports V.C.K. with false and fabricated school Travels (Expired), certificates and attempted for A2-K. Mohamed obtaining passport from RPO, Faizal, A3-E. Madras. Razak, A4-B. Ramachandran (Expired), A5-P. Raju, A6-V. Moidu and A7-Ambazhahan 12. RC. 3(S)/92-Accused A1 had 01.07.09 The accused The got SCB Chennai possession of an American Credit per-sons A1 to dt. 05.02.1992 Card of Richard E. Meshberger of A4 not traceable CC No. 8906/98 USA, conspired with A2 to and A5 reported A4 and fabricated a passport of dead. P. Rathnagiri @ Republic of Malta in the name of accused Giri (Pvt.) (A1), the holder of the American Srilankan Nandakumar (a) Express Card Richard Ε. Nationals Vinod @ Radha Meshberger A2 impersonating as efforts (Pvt.) (A2), the holder of the Card. They could not locate Rajasekaran conspired with A5, and purchased them

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prosecution unable to produce them before the court in this long pending case.

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through Interpol,

Colombo as the

addresses given

a number of domestic air tickets of

to

several

Airlines

destinations by forging

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		the signatures of the holder of the card and thereby cheated the Indian Airlines. Amount involved is US\$770 during 1992.		by the accused were found false.
13.	RC. 6/67-ACU (VII/V) dt. 13.6.67 AC.II M/s. New Swadeshi Mills of Ahmedabad Ltd and others	During the period from 1964 to about August, 1967 accused were parties to a criminal conspiracy to commit or cause to be committed offences punishable u/s 7 of the EC Act 1955 and Section 9 of Central Excise and Salt Act 1944 and that in pursuance of this conspiracy M/s New Swadesh Mills and Manjushri Textiles manufactured different varieties of cloth in contravention of various, textile control orders, falsely claimed higher price for controlled cloth and evaded huge amount of excise duty.	30.3.09	Case almost 40 years old. Most of the witnesses are either dead or untraceable.
14.	RC. 10/66-ACU (VI) dt. 25.5.66 Shri Jit Paul, Partner M/s. Aminchand Pyare Lai, Calcutta-1 and others	The employee of M/s Aminchand Pyare Lal Calcutta entered into a criminal conspiracy and by misrepresenting facts procured false certificate from M/s. Divakaran Nanjee Banking Co. Ltd. (Now Dena Bank) and cheated the Port Commissioner of Calcutta to the tune of Rs. 1,02,220.	28.5.09	Case almost 40 years old. 6 accused out of 8 are dead. Most of the witnesses are either dead or untraceable.
15.	RC 1(S)/94-SIG dated 3.8.2004 CC No. 214 2002 Ziad Ahmed Iqbal Qusaymah	Accused, a Jordanian national in conspiracy with accused Khalid Walid cheated Vijaya Bank/ D. K. Mehra by posing Khalid Walid as a big businessman wanted to import 10,000 goats through D.K. Mehra and fraudu- lently getting forged demand drafts purportedly of Thomas	8.06.2009	The accused not traceable. India does not have extradition treaty with Jordan.

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- Cook Al Rustamani Exchange Company, Dubai encashed from Vijaya Bank, Barakhamba Road through Sh. D.K. Mehra.
- 16. RC 1 and 2 The accused persons cheated 8.06.2009 The accused (S)/94-SIG Bank of Baroda, and Vijaya Bank persons not (DD Fraud Case) by fraudulent encashment of traceable India dated 3.8.1994 forged demand drafts of does not have and 29.9.1994. extradition treaty M/s. Thomas Cook Al Rustamani Exchange Company, Dubai and with Jordan, CC No. 148/02 Palestine and M/s Habib and Al Mansoor Syria. Accused Exchange Company, Dubai. 1. Kamal Yousef Kamal Yousef Khader and Ahmed Sulaiman-Nazzal were Jordanian arrested in national Jordan. 2. Ahmed Nazzal However, request (Jordanian of Government of India for their national) 3. Ghassan Gheis extradition was Abbas turned down by (Palestenian the Government national) of Jordan. 4. Mohd. Al Alowneh (Jordanian national) 5. Walid Machhour

(Syrian national)

War against corruption

817. SHRI JABIR HUSAIN: Will the PRIME MINISTER be pleased to state:

(a) whether the Prime Minister announced the war against the corruption in Indian public life which has affected the economic growth and wastes precious national resources besides scaring away the foreign investors who expect fair treatment and transparent dealings;

(b) if so, whether the Prime Minister promised to launch a multi-pronged attack on corruption and decided on the Second Administrative Reforms Commission's recommendations on Ethics in Governance; and